

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP. No. – 277(ND)/2017

IN THE MATTER OF:

Mr. Ajit MishraPetitioner
v.
M/s. Invest Care Pvt. Ltd.Respondent

SECTION : Under Section 241/242 of the Companies Act

Order delivered on 06.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Applicant / Petitioner : Mr. Nakul Jain (Adv.), Mr. Y. Sarat Chandra (Adv.)

For the respondent : Mr. Vivek Malik (Adv.), Ms. Aneet Bagga (Adv.)

Order

Learned Counsel for the respondent 2 and 3 had requested for some time to file reply to the petition. Learned Counsel for the respondent no. 2 has stated that he would also be filing Power of Attorney on behalf of respondent no. 1 also. Power of Attorney on behalf of the respondent no. 2 is already on the record.

In the order dated 11.02.2017 we have noticed that the petitioner and respondent no. 2 have reached some settlement on 12.10.2017. A copy of the same was shown to us. Learned Counsel for the petitioner had taken time to obtain instruction as to whether the petition is to be withdrawn in view of the settlement. Today, at the hearing, Mr. Nakul Jain, Learned Counsel for the petitioner states that there cannot be an agreement between petitioner and respondent no. 2 alone in the matter respondent no. 1 company and respondent no. 3 have not been made party to the same. Be that as it may, the proceedings in this petition shall be taken up further, leaving the party to adopt any other course, if so advised. Let the reply be filed within

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four weeks with a copy in advance to the counsel for the petition. Rejoinder be filed thereafter.

List the matter on 1st February, 2018.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Kanta Beniwal
06.12.2017